Directorate General of Foreign Trade Udyog Bhawan DES-V Section

The Meeting No.18/AM-18 dated 07.12.2017 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 02.01.2018 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri J.D. Giri, Vice President	AEPC
3.	Shri Nand Lal, Consultant	DIPP
4.	Shri S.K. Mohapatra, DDG	DGFT
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.17/AM-18 held on 23.11.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.18/AM-18 dated 07.12.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

	Case No.:26/18/84- ALC3/2016	Party Name:PEARLGLOBAL INDUSTRIES LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
1	HQ File :01/84/050/00307/AM17/	RLA File :05/24/040/00208/AM15/	Lic.No/Date:0510390241 11.08.2014	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:3/23/84-ALC3/2016	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
2	HQ File :01/84/050/00448/AM17/	RLA File :07/24/040/00146/AM16/	Lic.No/Date:0710108689 04.09.2015	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:11/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
3	HQ File:01/84/050/00479/AM17/	RLA File :07/24/040/00230/AM16/	Lic.No/Date:0710108806 05.10.2015	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

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	Case No.:40/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
4	HQ File :01/84/050/00508/AM17/	RLA File :07/24/040/00234/AM16/	Lic.No/Date:0710108810 05.10.2015	Defer Date: 04.01.2018

	Case No.:42/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
5	HQ File :01/84/050/00510/AM17/	RLA File :07/24/040/00233/AM16/	Lic.No/Date:0710108808 05.10.2015	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:12/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
6	HQ File :01/84/050/00480/AM17/	RLA File :07/24/040/00232/AM16/	Lic.No/Date:0710108848 07.10.2015	Defer Date: 04.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:41/25/84-ALC3/2016	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
7	HQ File :01/84/050/00509/AM17/	RLA File :07/24/040/00280/AM16/	Lic.No/Date:0710109057 17.11.2015	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:44/25/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
8	HQ File :01/84/050/00512/AM17/	RLA File :07/24/040/00292/AM16/	Lic.No/Date:0710109087 26.11.2015	Defer Date: 04.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

9	Case No.:8/12/84-ALC3/2017	Party Name:BALIGA FISHNETS	Meet No/Date:18/84- ALC3/2017	Approved
		TIOTHADIO	111103/2017	







		07.12.2017	
HQ File	RLA File	Lic.No/Date:0710109222	
:01/84/050/00147/AM18/	:07/24/040/00329/AM16/	05.01.2016	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for the above ΔA as per DIPP comments vide F.No.7/400/2017-TSW dated 24.11.2017 as under :

Item of Export	Quantity	Item of Import	Quantity
Nylon Multifilament Filament Knotted Nets (Fishnets)	4,00,000.0 Kgs.	1.Nylon Multifilament Yarn 6/1890 Denier and below 2 1890 Denier and below	420000.0Kgs.
		2. AM-50 P RESIN Setting Agent for knots of Nylon Multifilament Nets (Final finishing for Coloured Nets)	12000.0Kgs.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:23/23/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710109291	Defer Date: 04.01.2018
:01/84/050/00468/AM17/	:07/24/040/00353/AM16/	20.01.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018

	Case No.:22/23/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
11	HQ File :01/84/050/00467/AM17/	RLA File :07/24/040/00401/AM16/	Lic.No/Date:0710109475 03.03.2016	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

Case No.:6/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710109602	Defer Date: 04.01.2018
12 :01/84/050/00474/AM17/	:07/24/040/00417/AM16/	30.03.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

1.0	Case No.:43/25/84-ALC3/2016	Party Name: SHAHI EXPORTS	Meet No/Date:18/84-	Status:
13			ALC3/2017	Deferred

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		07.12.2017	
HQ File	RLA File	Lic.No/Date:0710109737	Defer Date:
:01/84/050/00511/AM17/	:07/24/040/00039/AM17/	29.04.2016	04.01.2018

	Case No.:14/4/84-ALC3/2017	Party Name:FASHION ACCESSORIES	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
14	HQ File :01/84/050/00041/AM18/	RLA File :05/23/040/00082/AM17/	Lic.No/Date:0510398597 24.05.2016	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:5/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
15	HQ File :01/84/050/00473/AM17/	RLA File :07/24/040/00060/AM17/	Lic.No/Date:0710109881 27.05.2016	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:4/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
16	HQ File :01/84/050/00472/AM17/	RLA File :07/24/040/00051/AM17/	Lic.No/Date:0710109911 06.06.2016	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:26/19/84-ALC3/2016	Party Name:POLYGENTA TECHNOLOGIES LTD	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
17	HQ File :01/84/050/00337/AM17/	RLA File :03/95/040/00295/AM17/	Lic.No/Date:0310806649 27.07.2016	Defer Date: 04.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that import Item 1 and 2 are pet bottle scrap. Committee decided to seek clarification from Policy Section regarding import item 1& 2 before taking decision in the matter. The case stands deferred for re-listing on 04.01.2018.

	Case No.:17/25/84-ALC3/2016	Party Name:BHARAT SILKS	Meet No/Date:18/84-	Status:
18			ALC3/2017	Deferred
			07.12.2017	

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HQ File	RLA File	Lic.No/Date:0710110180	Defer Date:
:01/84/050/00485/AM17/	:07/24/040/00149/AM17/	29.07.2016	04.01.2018

	Case No.:23/13/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
19	HQ File :01/84/050/00254/AM17/	RLA File :35/24/040/00026/AM17/	Lic.No/Date:3510045002 09.08.2016	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:25/19/84-ALC3/2016	Party Name:SITTARA WORKZ	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
20	HQ File :01/84/050/00336/AM17/	RLA File :02/24/040/00097/AM17/	Lic.No/Date:0210206960 05.09.2016	Defer Date: 04.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

Case No.:	9/19/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
HQ File :01/84/050)/00320/AM17/	RLA File :05/23/040/00262/AM17/	Lic.No/Date:0510399651 08.09.2016	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

Case No.:10/12/84-ALC3/2017	Party Name:BALIGA FISHNETS	Meet No/Date:18/84- ALC3/2017 07.12.2017	Approved
HQ File	RLA File	Lic.No/Date:0710110430	
:01/84/050/00149/AM18/	:07/24/040/00202/AM17/	16.09.2016	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for the above AA as per DIPP comments vide F.No.7/400/2017-TSW dated 24.11.2017 as under:

Item of Export	Quantity	Item of Import	Quantity
Nylon	2,00,000.0Kgs.	1.Nylon Multifilament	2,10,000.0
Multifilament		Yarn 6/1890 Denier and	Kgs.
Filament Knotted		below 2 1890 Denier and	
Nets (Fishnets)		below	

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2. AM-50 P RESIN Setting	6,000.0Kgs.
Agent for knots of Nylon	
Multifilament Nets (Final	
finishing for Coloured	
Nets)	

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:1/21/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
23	HQ File :01/84/050/00406/AM17/	RLA File :08/24/040/00265/AM17/	Lic.No/Date:0810138809 05.10.2016	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:20/20/84-ALC3/2016	Party Name:POLIGOF - MICRO HYGIENE INDIA PRIVATE LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Rejected
24	HQ File :01/84/050/00363/AM17/	RLA File :03/95/040/00455/AM17/	Lic.No/Date:0310808933 02.11.2016	

Decision : Committee considered the case as per agenda along with other relevant papers and noted that no reply received to DIPP deficiency letter No.7/46/17-TSW dated 05.07.2017 inspite of reminder dated 05.12.2017. Since, no reply received from the firm, Committee decided to reject the case with direction to firm to pay the applicable duty with interest for EODC. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:1/14/84-ALC3/2017	Party Name:BRIGHT CHOICE OVERSEAS	Meet No/Date:18/84- ALC3/2017 07.12.2017	Approved
25	HQ File :01/84/050/00164/AM18/	RLA File :03/94/095/00001/AM17/	Lic.No/Date:0310809555 02.12.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms for the above ΛΛ on repeat basis with ΛΛ No.0310795318 dated 05.03.2015 ratified in Meeting No. 44/84/ΛLC3/2014 dated 05.03.2015. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:12/23/84-ALC3/2016	Party Name: CONNOISSEUR FASHIONS	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
26	HQ File :01/84/050/00457/AM17/	RLA File :04/24/040/00174/AM17/	Lic.No/Date:0410162643 27.12.2016	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

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Case No.:19/25/84-ALC3/2016	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310810241	Defer Date: 04.01.2018
27 :01/84/050/00487/AM17/	:03/94/040/00874/AM17/	02.01.2017	

Case No.:21/23/84-ALC3/2016	Party Name: A.M. VINYL PVT.LTD.,	Meet No/Date:18/84- ALC3/2017 07.12.2017	Rejected
 HQ File :01/84/050/00466/AM17/	RLA File :05/23/040/00476/AM17/	Lic.No/Date:0510401230 10.01.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and noted that no reply received to DIPP deficiency letter No.7/141/17-TSW dated 05.07.2017 inspite of reminder dated 05.12.2017. Since, no reply received from the firm, Committee decided to reject the case with direction to firm to pay the applicable duty with interest for EODC. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:30/25/84- ALC3/2016	Party Name:EDCONS EXPORTS (P) LTD.	Meet No/Date:18/84- ALC3/2017 07.12.2017	Rejected
	HQ File	RLA File	Lic.No/Date:0210207249	
0.0	:01/84/050/00498/AM17/	:02/24/040/00209/AM17/	12.01.2017	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that no reply received to DIPP deficiency letter No.7/70/17-TSW dated 12.06.2017 inspite of reminder dated 05.12.2017. Since, no reply received from the firm, Committee decided to reject the case with direction to firm to pay the applicable duty with interest for EODC. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:31/25/84-ALC3/2016	Party Name:ARVIND LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
30	HQ File :01/84/050/00499/AM17/	RLA File :08/24/040/00437/AM17/	Lic.No/Date:0810139584 24.01.2017	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:32/25/84-ALC3/2016	Party Name: ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Rejected
31	HQ File :01/84/050/00500/AM17/	RLA File :08/24/040/00416/AM17/	Lic.No/Date:0810139583 24.01.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and

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noted that no reply received to this Directorate deficiency letter dated 08.11.2017 and 06.12.2017. Since, no reply received from the firm, Committee decided to reject the case with direction to firm to pay the applicable duty with interest for EODC.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:15/25/84-ALC3/2016	Party Name: DHARMESH TEXTILES LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Rejected	
20	HQ File :01/84/050/00483/AM17/	RLA File :33/24/040/00008/AM17/	Lic.No/Date:3310030367 31.01.2017		

Decision: Committee considered the case as per agenda along with other relevant papers and noted that no reply received to DIPP deficiency letter No.7/195/17-TSW dated 12.04.2017 and reminder dated 05.12.2017. Since, no reply received from the firm, Committee decided to reject the case with direction to firm to pay the applicable duty with interest for EODC.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:20/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
33	HQ File :01/84/050/00488/AM17/	RLA File :35/24/040/00048/AM17/	Lic.No/Date:3510045101 31.01.2017	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:24/25/84-ALC3/2016	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
34	HQ File :01/84/050/00492/AM17/	RLA File :35/24/040/00038/AM17/	Lic.No/Date:3510045100 31.01.2017	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:21/25/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
35	HQ File :01/84/050/00489/AM17/	RLA File :08/24/040/00454/AM17/	Lic.No/Date:0810139636 02.02.2017	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

36	Case No.:2/25/84-ALC3/2016	Party Name:FASHION ACCESSORIES	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510401491	Defer Date:

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:01/84/050/00470/AM17/	:05/23/040/00518/AM17/	03.02.2017	04.01.2018

	Case No.:49/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
37	HQ File :01/84/050/00517/AM17/	RLA File :06/24/040/00041/AM17/	Lic.No/Date:0610038555 03.02.2017	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:36/25/84-ALC3/2016	Party Name:SUPERHOUSE LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
38	HQ File :01/84/050/00504/AM17/	RLA File :06/24/040/00039/AM17/	Lic.No/Date:0610038556 06.02.2017	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:1/23/84-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
39	HQ File :01/84/050/00446/AM17/	RLA File :31/83/040/00138/AM17/	Lic.No/Date:3110066578 09.02.2017	Defer Date: 04.01.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that hard copy of the application not received from RA, Pune. NC decided to ask the RA, Pune to furnish the two set of hard copy of the application for examination of the case. The case stands deferred for re-listing on 04.01.2018.

	Case No.:13/25/84-ALC3/2016		Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
40	HQ File :01/84/050/00481/AM17/	RLA File :10/24/040/00110/AM17/	Lic.No/Date:1010059719 15.02.2017	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

41	Case No.:23/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
	HQ File :01/84/050/00491/AM17/	RLA File :35/24/040/00054/AM17/	Lic.No/Date:3510045113 16.02.2017	Defer Date: 04.01.2018

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	Case No.:28/25/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
42	HQ File :01/84/050/00496/AM17/	RLA File :35/24/040/00053/AM17/	Lic.No/Date:3510045114 16.02.2017	Defer Date: 04.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

Case No.:18/4/84-ALC3/2017	Party Name:SRIVARI INDUSTRIES	Meet No/Date:18/84- ALC3/2017 07.12.2017	Approved
HQ File	RLA File	Lic.No/Date:0910064747	
:01/84/050/00045/AM18/	:09/24/040/00624/AM17/	02.03.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as per DIPP comments vide F.No.7/400/2017-TSW dated 24.11.2017 as under :

Item of export	Quantity	Item of Import	Quantity
1.PP Spun bonded Non woven Fabrics (Weighing less than 25g/Sqm)	3,0000.0	Polypropylene Granules	29100.0
2. PP Spun bonded Non woven Fabrics (Weighing less than 25g/Sqm & 70g/Sqm)	20000.0	Polypropylene Granules	19400.0
3. PP Spun bonded Non woven Fabrics (Weighing less than 70g/Sqm & 150 g/Sqm)	398000.0	Polypropylene Granules	386060.0
4. PP Spun bonded Non woven Fabrics (Weighing less than 150 g/Sqm)	2000.0	Polypropylene Granules	1940.0

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:3/4/84-ALC3/2017	Party Name:GEO SOURCE	Meet No/Date:18/84- ALC3/2017 07.12.2017	Approved
HQ File	RLA File	Lic.No/Date:0810139908	
:01/84/050/00030/AM18/	:08/24/040/00498/AM17/	15.03.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to **ratify** the norms for the above AA as per DIPP comments vide F.No.7/453/2017-TSW dated 23.11.2017 as under :

Export Item: Non Woven Needle Punch fabric made from PP

Quantity: 17.640 MT

Import Item

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S.No.	Item Description	Quantity approved
1	PP Staple Fibre	18 MT

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RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:7/4/84-ALC3/2017	Party Name: AUGUSTAN KNITWEAR PVT LTD	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
45	HQ File :01/84/050/00034/AM18/	RLA File :32/24/040/00042/AM17/	Lic.No/Date:3210078129 20.03.2017	Defer Date: 04.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:11/10/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
16	HQ File :01/84/050/00114/AM18/	RLA File :05/24/040/00638/AM17/	Lic.No/Date:0510402032 21.03.2017	Defer Date: 04.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:23/8/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
47	HQ File :01/84/050/00090/AM18/	RLA File :05/24/040/00006/AM18/	Lic.No/Date:0510402194 10.04.2017	Defer Date: 04.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

Case No.:10/4/84-ALC3/2017	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:18/84- ALC3/2017 07.12.2017	Rejected
HQ File	RLA File	Lic.No/Date:3510045157	
:01/84/050/00037/AM18/	:35/24/040/00001/AM18/	17.04.2017	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that no reply received to DIPP deficiency letter No.7/195/17-TSW dated 12.04.2017 inspite of reminder dated 05.12.2017. Since, no reply received from the firm, Committee decided to reject the case with direction to firm to pay the custom duty with interest for EODC. RA concerned may take necessary action subject to compliance of other usual conditions.

ALC3/2017	Party Name: JPM EXPORTS PRIVATE LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Rejected
AM18/	RLA File :02/24/040/00006/AM18/	Lic.No/Date:0210207533 18.04.2017	
		PRIVATE LIMITED RLA File	PRIVATE LIMITED ALC3/2017 07.12.2017 RLA File Lic.No/Date:0210207533



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that no reply received to this office letter dated 18.10.2017, 8.11.2017 and reminder dated 05.12.2017. Since, no reply received from the firm, Committee decided to reject the case with direction to firm to pay the custom duty with interest for EODC.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:5/6/84-ALC3/2017	Party Name:D DECOR HOME FABRICS PVT. LTD.	Meet No/Date:18/84- ALC3/2017 07.12.2017	Approved
HQ File	RLA File	Lic.No/Date:0310812533	
50 :01/84/050/00053/AM18/	:03/94/040/00001/AM18/	18.04.2017	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for the above AA allowing the wastage of 5% in inputs. RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:21/4/84-ALC3/2017	INTERNATIONAL LIB	Meet No/Date:18/84- ALC3/2017 07.12.2017	Approved
51	HQ File :01/84/050/00048/AM18/	RLA File :05/24/040/00632/AM17/	Lic.No/Date:0510402279 20.04.2017	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms allowing the inputs as per advance authorization issued in this case.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:9/12/84-ALC3/2017	Party Name:BALIGA FISHNETS	Meet No/Date:18/84- ALC3/2017 07.12.2017	Approved
HQ File:01/84/050/00148/AM18/	RLA File :07/24/040/00013/AM18/	Lic.No/Date:0710111453 24.04.2017	

Decision: Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for the above AA as per DIPP comments vide F.No.7/400/2017-TSW dated 24.11.2017 as under:

Item of Export	Quantity	Item of Import	Quantity
Nylon Multifilament	5,00,000.0Kgs.	1.Nylon 6 Multifilament Yarn.	5,25,000.0
Knotted Nets (Made			Kgs.
out of Nylon			
Multifilament Yarn			
		2. AM-50 P RESIN Setting Agent for	12,000.0Kg
		knots of Nylon Multifilament Nets	
		(Final finishing for Coloured Nets)	

RA concerned may take necessary action subject to compliance of other usual conditions.

53	Case No.:17/4/84-ALC3/2017	Party Name:GRAFFITI EXPORTS	Meet No/Date:18/84- ALC3/2017 07.12.2017	Approved
	HQ File :01/84/050/00044/AM18/	RLA File :05/23/040/00018/AM18/	Lic.No/Date:0510402319 24.04.2017	

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Decision: Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for the above AA as applied for as per CAD. GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:15/4/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510402354	Defer Date: 04.01.2018
:01/84/050/00042/AM18/	:05/23/040/00025/AM18/	26.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD and Style No. of the export product for examination of the case. Committee decided to remind the firm. The case stands deferred for re-listing on 04.01.2018.

	Case No.:19/4/84-ALC3/2017	Party Name: JIVA DESIGNS (P) LTD.,	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
55	HQ File :01/84/050/00046/AM18/	RLA File :05/23/040/00030/AM18/	Lic.No/Date:0510402418 02.05.2017	Defer Date: 04.01.2018

Decision : Committee considered the case alongwith agenda and noted that firm was given personal hearing for explanation of their case. Committee again decided to allow final opportunity to firm to appear in person to explain their case alongwith CAD and sample export product. The case stands deferred for re-enlisting on 04.01.2018.

Case	No.:2/8/84-ALC3/2017	Party Name: CIL TEXTILES PRIVATE LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
HQ Fi	ile	RLA File	Lic.No/Date:5610005134	Defer Date: 04.01.2018
:01/84	4/050/00069/AM18/	:56/24/040/00008/AM18/	05.05.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the details of manufacturing process with stage-wise wastage of chemical i.e. coating thickness/percentage of coating with justification of wastage of individual chemical. Committee decided to send a reminder and the case stands deferred for re-listing on 04.01.2018.

Case No.:5/4/84-ALC3/2017	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0810140255	Defer Date: 04.01.2018
57:01/84/050/00032/AM18/	:08/24/040/00018/AM18/	08.05.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from RA, Ahmedabad. NC decided to request concerned RA to forward three set of relevant documents for examination of the case. The case stands deferred for re-listing on 04.01.2018.

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	Case No.:3/6/84-ALC3/2017	Party Name: AVATAAR HOME FASHION PRIVATE LIMITED		Status: Deferred
58	HQ File :01/84/050/00051/AM18/	RLA File :32/24/040/00006/AM18/	Lic.No/Date:3210078175 12.05.2017	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the Measurement Chart, CAD with justification of wastage for examination of the case. The case stands deferred for re-listing on 04.01.2018.

	Case No.:13/8/84-ALC3/2017	Party Name:PNR APPARELS PVT. LTD.,	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
59	HQ File :01/84/050/00080/AM18/	RLA File :05/24/040/00064/AM18/	Lic.No/Date:0510402560 15.05.2017	Defer Date: 04.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD for examination of the case. The case stands deferred for re-listing on 04.01.2018.

Case No.:2/6/84-ALC3/2017	Party Name:BHARAT EXPORTS	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
HQ File:01/84/050/00050/AM18/	RLA File :06/24/040/00007/AM18/	Lie.No/Date:0610038621 16.05.2017	Defer Date: 04.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm could not explain / furnish the information required by DIPP. Committee decided to allow personal hearing as suggested by DIPP for finalization of the case. The case stands deferred for re-listing on 04.01.2018.

Case No.:15/8/84-ALC3/2017	Party Name:OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Rejected
HQ File	RLA File	Lic.No/Date:0510402605	
:01/84/050/00082/AM18/	:05/24/040/00071/AM18/	17.05.2017	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that no reply received to this office letter dated 8.11.2017 and reminder dated 05.12.2017. Since, no reply received from the firm, Committee decided to reject the case with direction to firm to pay the applicable duty with interest for EODC.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:16/8/84-ALC3/2017	Party Name: ARVIND LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
62	HQ File :01/84/050/00083/AM18/	RLA File :08/24/040/00030/AM18/	Lic.No/Date:0810140302 18.05.2017	Defer Date: 04.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm justification for export quantity in reference with import as it is not clear whether any indigenous input has been used in export product. The case stands deferred for re-

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Case No.:20/8/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:18/84- ALC3/2017 07.12.2017	Rejected
 HQ File :01/84/050/00087/AM18/	RLA File :05/23/040/00083/AM18/	Lic.No/Date:0510402674 23.05.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and noted that no reply received to DIPP deficiency letter No. 7/320/2017-TSW dated 27.07.2017 and reminder dated 05.12.2017. Since, no reply received from the firm, Committee decided to reject the case with direction to firm to pay the applicable duty with interest for EODC. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:9/8/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
HQ File :01/84/050/00076/AM18/	RLA File :05/24/040/00100/AM18/	Lic.No/Date:0510402740 29.05.2017	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

Case No.:8/8/84-ALC3/2017	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:18/84- ALC3/2017 07.12.2017	Rejected
HQ File	RLA File	Lic.No/Date:3510045179	
:01/84/050/00075/AM18/	:35/24/040/00006/AM18/	31.05.2017	

Decision: Committee considered the case as per agenda along with other relevant papers and noted that no reply received to this office letter dated 8.11.2017 and reminder dated 05.12.2017. Since, no reply received from the firm, Committee decided to reject the case with direction to firm to pay the applicable duty with interest for EODC.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:17/8/84-ALC3/2017	Party Name:POOJA INTERNATIONAL	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
66	HQ File :01/84/050/00084/AM18/	RLA File :05/24/040/00112/AM18/	Lic.No/Date:0510402997 01.06.2017	Defer Date: 04.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to again allow personal hearing to firm with direction to appear alongwith sample of the export product and relevant papers for taking decision in the instant case. The case stands deferred for re-listing on 04.01.2018.

67	Case No.:3/8/84-ALC3/2017	Party Name:MAGNOLIA MARTINIQUE CLOTHING P.LTD.	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510403033	Defer Date:

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:01/84/050/00070/AM18/ :05/24/040/00113/AM18/ 05.06.2017 04.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that personal hearing in this case and firm has submitted the documents requested by the Committee and same is being examined. The case stands deferred for re-listing on 04.01.2018.

	Case No.:26/8/84-ALC3/2017	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
68	HQ File :01/84/050/00093/AM18/	RLA File :03/95/040/00158/AM18/	Lic.No/Date:0310813757 05.06.2017	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 04.01.2018.

	Case No.:32/8/84-ALC3/2017	Party Name:S.K. EXPORTS	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
69	HQ File :01/84/050/00099/AM18/	RLA File :06/24/040/00009/AM18/	Lic.No/Date:0610038639 08.06.2017	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the CAD of the export product. No reply received from the firm. Committee decided to send a reminder and case stands deferred for re-listing on 04.01.2018.

	Case No.:8/10/84-ALC3/2017	Party Name:CONCEPT CLOTHING	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
70	HQ File :01/84/050/00111/AM18/	RLA File :05/23/040/00098/AM18/	Lic.No/Date:0510403071 08.06.2017	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the CAD of the export product. No reply received from the firm. Committee decided to send a reminder and case stands deferred for re-listing on 04.01.2018.

	Case No.:33/8/84-ALC3/2017	Party Name:SUPERHOUSE LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
71	HQ File :01/84/050/00100/AM18/	RLA File :06/24/040/00010/AM18/	Lic.No/Date:0610038640 08.06.2017	Defer Date: 04.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the CAD of the export product. No reply received from the firm. Committee decided to send a reminder and case stands deferred for re-listing on 04.01.2018.

72	Case No.:15/10/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
	HQ File :01/84/050/00118/AM18/	RLA File :02/24/040/00057/AM18/	Lic.No/Date:0210207693 16.06.2017	Defer Date: 04.01.2018

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Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm was asked to furnish the CAD of the export product. No reply received from the firm. Committee decided to send a reminder and case stands deferred for re-listing on 04.01.2018.

Case No.:10/10/84-ALC3/2017	Party Name:KANISHK INTERTRADE	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
3 HQ File	RLA File	Lic.No/Date:0510403163	Defer Date: 04.01.2018
:01/84/050/00113/AM18/	:05/23/040/00071/AM18/	19.06.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case need further clarification and accordingly committee decided to allow personal hearing to firm for explanation of the case. Case stands deferred for re-listing on 04.01.2018.

	Case No.:2/10/84-ALC3/2017	Party Name: UNISOURCE TRADING (INDIA) PVT. LTD.,	Meet No/Date;18/84- ALC3/2017 07.12.2017	Status: Deferred
74	HQ File :01/84/050/00105/AM18/	RLA File :05/24/040/00135/AM18/	Lic.No/Date:0510403178 20.06.2017	Defer Date: 04.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that firm was given personal hearing and also asked to furnish the style no. for each fabric. Hearing could not take place as meeting was postponed and fresh date could not be communicated. The stands deferred for re-listing on 04.01.2018.

	Case No.:4/10/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Approved
75	HQ File :01/84/050/00107/AM18/	RLA File :05/24/040/00147/AM18/	Lic.No/Date:0510403229 27.06.2017	

Decision : Committee considered the case as per agenda along with other relevant papers and decided to **ratify** the norms for the above $\Lambda\Lambda$ as applied for as per CAD. GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:22/8/84-ALC3/2017	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
HQ File :01/84/050/00089/AM18/	RLA File :05/24/095/00022/AM18/	Lic.No/Date:0510403285 30.06.2017	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to request CLA, Delhi to provide a complete copy of the application alongwith license copy for examination of the case. The stands deferred for re-listing on 04.01.2018.

77	Case No.:12/10/84-ALC3/2017	Party Name:PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3210078213	Defer Date:

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:01/84/050/00115/AM18/

:32/24/040/00013/AM18/

30.06.2017

04.01.2018

Decision: Committee considered the case as per agenda along with other relevant papers and noted that details asked from the firm not furnished by the firm. NC decided to again ask to provide complete of details of pillow cover size with wastage details for examination of the case. The stands deferred for re-listing on 04.01.2018.

	Case No.:24/8/84-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
78	HQ File :01/84/050/00091/AM18/	RLA File :05/24/095/00028/AM18/	Lic.No/Date:0510403343 06.07.2017	Defer Date: 04.01.2018

Decision : Committee considered the case as per agenda along with other relevant papers and decided to request CLA, Delhi to provide a complete copy of the application alongwith license copy for examination of the case. The stands deferred for re-listing on 04.01.2018.

Case No.:5/12/84-ALC3/2017	Party Name:C.L. INTERNATIONAL	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510403361	Defer Date 04.01.2018
:01/84/050/00144/AM18/	:05/23/040/00149/AM18/	07.07.2017	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that firm had been requested to furnish the information as per DIPP deficiency letter No.7/320/2017-TSW dated 22.09.2017 for examination of the case. NC decided to send a final reminder to firm. The case stands deferred for re-listing on 04.01.2018.

	Case No.:4/12/84-ALC3/2017	Party Name:PEE EMPRO EXPORTS P LTD	Meet No/Date:18/84- ALC3/2017 07.12.2017	Status: Deferred
80	HQ File :01/84/050/00143/AM18/	RLA File :05/24/040/00188/AM18/	Lic.No/Date:0510403499 25.07.2017	Defer Date: 04.01.2018

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to allow personal hearing to firm and ask the firm to furnish the CAD for the export product for examination of the case. The case stands deferred for re-listing on 04.01.2018.

MINUTES OF THE NC-V MEETING NO.18/84/AM-18 DATED 07.12.2017 ACTUALLY HELD ON 02.01.2018

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Case No.	M/s. Apparel Export Promotion Council
NC Meeting No.16/AM-18 Dated 07.12.2017 Actually held on 02.01.2018	

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Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the case was put up to DG for approval of Public Notice for amendment in description of export item "Ladies Blouse by adding "Ladies Top which was decided by NC in its meeting No.14/AM17 dated 13.10.2016 on the request of Apparel Export Promotion Council, Gurgoan. DG has remarks on note -

"2.45 sq mtrs seem to be may high! Needs to be examined"

The Committee observed that the clarification received from the AEPC vide their letter dated 14.12.2016 and same was sent to TC, Noida for examination and comments. AEPC has again clarified that there is not change in requiremetof fabric only "Top" is to be added to Ladies Blouse. NC discussed the case and decided to process the case on file for necessary amendment.

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Case No. 331	M/s. Bombay Rayon Fashions Ltd.
NC Meeting No.18/AM-18 Dated 07.12.2017	F.NO.01/84/050/203AM-18/DES-V
Actually held on 02.01.2018	

Modification of adhoc norms against Advance Authorization No.0310551331 dated 17.12.2009.

Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was requested to clarify whether the fabric is knitted or woven. Firm has intimated that fabric is woven. The case needs further examination and is re-listed for 04.01.2018.

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Case No. 332	M/s. Loyal Textile Mills Ltd.
NC Meeting No.18/AM-18 Dated 07.12.2017 Actually held on 02.01.2018	F.No. 01/84/050/00097/AM11/DES-V
RA F.No.11/24/040/00004/AM17	Adv. Authorisation No. 3510030745 dated 24.06.2010

Enhancement of input output norms for export of technical fabrics and garments with flame retardant finish against Advance Authorization No.3510030745 dated 24.06.2010.

Decision: M/s. Loyal Textile Mills Ltd. vide their representation dated 11.01.2017 has again requested for re-fix the norms as applied by them from RA, Madurai against the Advance Authorisation No. 3510030745 dated 24.06.2010. The firm has stated that they are still not satisfied decision of NC in its meeting No. 02/AM15 dated 14.04.2014. The textile Commissioner, Mumbai had recommended separate quantities of chemicals for different fabrics viz Fabric I, Fabric II & Fabric III and the said advance authorisation covered export of technical fabric II (100% cotton woven dyed fibrec) whereas NC allowed quantities of chemicals meant for Fabric I and requested re-fix the correct quantities as applied by them from RA, Madurai against the above said Adv. Authorisation. The firm has also requested for enhancement the ceiling from 14% to 26% for import of dyes and chemicals against the above said Adv. Authorisation. Firm has given calculation for enhanced all inputs though the report is for Flame Retardant chemicals only. Committee decided allow hearing to firm to explain their case. The case stands deferred for re-enlisting on 04.01.2018.

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Case No. 333	M/s. Shivalik Exports.
NC Meeting No.18/AM-18 Dated 07.12.2 Actually held on 02.01.2018	2017 HQ File :01/84/162/062/AM18/ RLA File :05/24/040/00079/AM06/
Amendment in ratified norms against 30.05.2015.	t Advance Authorization No.0510158613 dated

Decision: M/s Shivalik Exports vide their representation dated 10.05.2017 have requested for modification of input output norms for Advance Authorization No.0510158613 dated 30.05.2015. Committee considered the agenda and directed to ask the firm to furnish the Shipping Bill in support of the export made for examination of the case. No reply received from the firm till date. The case stands deferred for re-enlisting on 04.01.2018.

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Case No. 334	M/s. Loyal Textile Mills Ltd.
NC Meeting No.18/AM-18 Dated 07.12.2017 Actually held on 02.01.2018	
RA F.No.35/24/040/00020/AM14	Adv. Authorisation No. 3510041913 dated 20.08.2013

Enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510041913 dated 20.08.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that M/s. Loyal Textile Mills Ltd. vide their representation dated 30.08.2017 have requested for enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510041913 dated 20.08.2013, as per recommendation of Textile Commissioner, Mumbai. Firm has given calculation for enhanced all inputs though the report is for Flame Retardant chemicals only. Committee decided allow hearing to firm to explain their case. The case stands deferred for re-enlisting on 04.01.2018..

86.

Case No. 335	M/s. Loyal Textile Mills Ltd.
NC Meeting No.18/AM-18 Dated 07.12.2017 Actually held on 02.01.2018	F.No. 01/84/162/137/AM14/DES-V
RA F.No.35/24/040/00021/AM14	Adv. Authorisation No. 3510041910 dated 20.08.2013

Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510041910 dated 20.08.2013.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that M/s. Loyal Textile Mills Ltd. vide their representation dated 30.08.2017 have requested for enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510041910 dated 20.08.2013, as per recommendation of Textile Commissioner, Mumbai. Firm has given calculation for enhanced all inputs though the report is for Flame Retardant chemicals only. Committee decided allow

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hearing to firm to explain their case. The case stands deferred for re-enlisting on 04.01.2018.

87.

Case No. 336	M/s. Loyal Textile Mills Ltd.
NC Meeting No.18/AM-18 Dated 07.12.2017 Actually held on 02.01.2018	F.No. 01/84/050/00257/AM15/DES-V
RA F.No.35/24/040/00019/AM15	Adv. Authorisation No. 3510044562 dated 20.10.2014

Enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510044562 dated 20.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that M/s. Loyal Textile Mills Ltd. vide their representation dated 30.08.2017 have requested for enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510041910 dated 20.08.2013, as per recommendation of Textile Commissioner, Mumbai. Firm has given calculation for enhanced all inputs though the report is for Flame Retardant chemicals only. Committee decided allow hearing to firm to explain their case. The case stands deferred for re-enlisting on 04.01.2018

88.

Case No. 337	The state of the s	M/s. Loyal Textile Mills Ltd.
NC Meeting No.18/AM-18 Dated 0 Actually held on 02.01.2018	7.12.2017	F.No. 01/84/050/013/AM15/DES-V
RA F.No.35/24/040/00048/AM15		Adv. Authorisation No. 3510043766 dated 13.03.2014

Enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec –II and Fibrec –III against the Adv.Authorisation No. 3510043766 dated 13.03.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that M/s. Loyal Textile Mills Ltd. vide their representation dated 30.08.2017 have requested for enhancement in quantities of chemical inputs for different fibres viz Fibrec I, Fibrec—II and Fibrec—III against the Adv.Authorisation No. 3510041910 dated 20.08.2013, as per recommendation of Textile Commissioner, Mumbai. Firm has given calculation for enhanced all inputs though the report is for Flame Retardant chemicals only. Committee decided allow hearing to firm to explain their case. The case stands deferred for re-enlisting on 04.01.2018.

89.

Case No. 338	M/s. Loyal Textile Mills Ltd.
NC Meeting No.18/AM-18 Dated 07.12.2017 Actually held on 02.01.2018	F.No. 01/84/050/00360/AM15/DES-V
RA F.No.35/24/040/00028/AM15	Adv. Authorisation No. 3510044614 dated 15.12.2014
Enhancement of quantities of chemical inputs for	different fibres viz Fibrec I, Fibrec -II and







Fibrec –III against the Adv. Authorisation No. 3510044614 dated 15.12.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that M/s. Loyal Textile Mills Ltd. vide their representation dated 30.08.2017 have requested for enhancement in quantities of chemical inputs for different fibres viz. Fibrec I, Fibrec –II and Fibrec –III against the Adv. Authorisation No. 3510041910 dated 20.08.2013, as per recommendation of Textile Commissioner, Mumbai. NC decided to work out the enhanced quantity and place before the Committee for decision. The case stands deferred for re-enlisting on 07.12.2017. Firm has given calculation for enhanced all inputs though the report is for Flame Retardant chemicals only. Committee decided allow hearing to firm to explain their case. The case stands deferred for re-enlisting on 04.01.2018.

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Case no. 339	M/s.Panorama Exports Pvt. Ltd.
NC Meeting No.18/AM-18 Dated	F.No. 01/84/162/00082/AM18/DES.V
07.12.2017 Actually held on 02.01.2018	RA F.No. 05/27/039/00012/AM11
Request for insertion of Style Number not	Mentioned in the Shipping Bill for redemption

A./A No. No. 0510271112 dated 20.08.2010

Decision: Committee considered the agenda alongwith relevant documents and observed that M/s Panorama Exports Pvt. Ltd. Faridabad vide their representation dated 15.05.2017 have requested for condonation of Style Number of the Export item not mentioned in the Shipping Bill by the Customs Authorities at the time of shipment made Annual Advance License No. 0510271112 dt. 20.08.2010 issued vide F.No.05/27/039/00012/AM-11. Firm has intimated that they made 100% Exports before norms committee decision dt. 20.08.2010 therefore they cannot mention the Style Number in the shipping Bills and no change can be made in the shipping bills after the shipment. The case stands deferred for reenlisting on 04.01.2018.

91

Case No. 340	M/s Shahi Exports Pvt. Ltd.
NC Meeting No.18/AM-18 dated 07.12.2017 Actually held on 15.12.2017	F. No.01/84/162/00233/AM-18/DES-V

Prior fixation of adhoc norms for export of 1.Girls Dress (Style No.4BU35VA10) made of 100% Cotton Woven Printed Fabric GSM 120(Tolerance+ or- 10%) 2.Girls Dress (Style No.4BU35V1VP) made of 100% Cotton Woven Printed Fabric GSM 120 (Tolerance + or- 10%) 3.Babies Garment (Dress) (Style No.4BU35V1VP) made of 100% Cotton Woven Printed Fabric GSM 120 (Tolerance + or-10%) 4.Girls Blouse (Style No.5BU35QDI0) made of 100% Cotton Woven Printed Fabric GSM 70 (Tolerance + or- 10%) 5.Babies Garment (Blouse) Style No.5BU35QDI0) made of 100% Cotton Woven Printed Fabric GSM 70 (Tolerance + or-10%) 6.Girls Skirt (Style No.4BU3506K0 made of 100% Cotton Woven Printed Fabric GSM 70 (Tolerance + or -10%) 7. Babies Garments (Skirt) (Style No.4BU3506K0) made of 100% Cotton Woven Printe3d Fabric GSM 70 (Tolerance + or -10%) 8.Girls Dress (Style No.4CHK5V9U0) made of 100%Cotton Woven Printed Fabric GSM 70 (Tolerance + or -10%) 9. Babies Garment (Dress) (Style No.4CHK5V90) made of 100% Cotton Woven Printed Fabric GSM 70 (Tolerance + or -10%) 9. Babies Garment (Dress) (Style No.4CHK5V90) made of 100% Cotton Woven Printed Fabric GSM 70 (Tolerance + or -10%) (Under special advance license scheme under para 4.04(a)1 FTP 2015-20

Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 27.11.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case.

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As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

92.

Case No. 341	M/S Richa Global Exports Pvt. Ltd
NC Meeting No.18/AM-18 dated 07.12.2017 Actually held on 15.12.2017	F.NO.01/84/162/00229/AM-18/DES-V
Knitted Fabric GSM 235(+/-10%) Style No.465	adies Top of 95 % Polyester 5% Spandex Dyes 693/466358, 2. Ladies Top of 95% Polyester 5% STYLE No.465700/466359 under special advance
Decision: As per firm's request dated 13.12.2017	case withdrawn from the agenda.

93

Case No. 342	M/S Richa Global Exports Pvt. Ltd
NC Meeting No.18/AM-18 dated 07.12.2017 Actually held on 15.12.2017	
DYES KNITTED FABRIC GSM 180(+/-10%	ADIES TOP OF 93% POLYESTER 7% SPANDEX 6) STYLE NO.465687/466355, 2. LADIES TOP OF NITTED FABRIC GSM 180(+/-10) STYLE scheme under para 4.04(a)1 FTP 2015-20.
Decision: As per firm's request dated 13.12.20	

94.

Case No. 343	M/s Richa Global Exports Pvt. Ltd
NC Meeting No.18/AM-18 dated 07.12.2017 Actually held on 15.12.2017	F.NO.01/84/162/00231/AM-18/DES-V

Prior Fixation of Adhoc Norms for following export product Under Special Advance Authorisation Scheme under Para 4.04(a) 1 FTP 2015-20:

- 1) LADIES BLOUSE OF 51% SILK 43% VISCOSE 6% METALLISED FIBRE DYED WOVEN FABRIC GSM 71(+/-10%) STYLE 45826 ALONG WITH INDIAN FABRIC.
- 2) LADIES SKIRT OF 51% SILK 43% VISCOSE 6% METALLISED FIBRE PRINTED WOVEN FABRIC GSM 71(+/-10%) & 100% SILK PRINTED WOVEN FABRIC GSM 82(+/-10%) & LINING OF 100% POLYESTER DYED WOVEN FABRIC GSM 68(+/-10%) STYLE 46871
- 3) LADIES BLOUSE OF 51% SILK 43% VISCOSE 6% METALLISED FIBRE PRINTED WOVEN FABRIC GSM 71(+/-10%) & 100% SILK PRINTED WOVEN FABRIC GSM 82(+/-10%) & 100% POLYESTER DYED WOVEN FABRIC GSM 68(+/-10%) STYLE 47188

Decision: M/s Richa Global Exports Pvt. Ltd. vide their letter dated 22.11.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the

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case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

95.

Case No. 344	M/s. Radnik Exports Pvt. Ltd.
NC Meeting No.18/AM-18 dated 07.12.2017 Actually held on 15.12.2017	F.NO.01/84/162/00234/AM-18/DES-V

Prior fixation of adhoc norms for export of 1. Ladies Trousers Mfd OF 100% Polyester Woven Printed Fabric GSM 95+10%. 2.Ladies Dress Mfd of 100% Polyester Woven Printed Fabric GSM 95+10%) under special advance license scheme under para 4.04(a)1 FTP 2015-20.

Decision: As per firm's request dated 08.12.2017 case withdrawn from the agenda.

96.

Case No. 345	M/s. Radnik Exports Pvt. Ltd.
NC Meeting No.18/AM-18 dated 07.12.2017 Actually held on 15.12.2017	F.NO.01/84/162/00235/AM-18/DES-V
	adies Blouse Mfd. of 100% Polyester Woven Printeed license scheme under para 4.04(a)1 FTP 2015-20.
Decision: As per firm's request dated 08.12.20	17 case withdrawn from the agenda.

97.

Case No. 346	M/s. Orient Craft. Ltd.
NC Meeting No.18/AM-18 dated 07.12.2017 Actually held on 15.12.2017	F.NO.01/84/162/00236 /AM-18/DES-V

Prior fixation of adhoc norms for export of Ladies Romper Made out of f 100% Lyocell Woven Woven Dyed Fabric GSM 165(+OR -10%) For Style No.426586/257656 Under Special Advance License Scheme Under Para 4.04(a)1 FTP 2015-20.

Decision: M/s. Orient Craft. Ltd. vide their application dated 04.12.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

98.

Case No. 347	M/S Richa Global Exports Pvt. Ltd
NC Meeting No.18AM-18 dated 07.12.2017 actually held on 15.12.2017	F.NO.01/84/162/00 237/AM-18/DES-V
GSM 122(+/-10%) Style No.467919/469270 2. I	adies Top of 100% Polyester Dyed Woven Fabric Ladies Top of 100% Polyester Dyed Woven Fabric alongwith Indian Knitted Fabric Under Special TP 2015-20
Decision: M/S Richa Global Exports Pvt. Ltd vide	e their application dated 06.12.2017 have requested
for fixation of norms for above said export produc	t under Special Advance Authorisation. Committee

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considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

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